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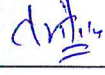
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD
(SPECIAL BENCH)**

**PRESENT: HON'BLE JANAB MOHAMMED AJMAL – MEMBER JUDICIAL
HON'BLE SHRI NARENDER KUMAR BHOLA-MEMBER TECHNICAL**

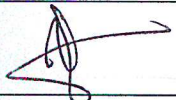
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 12.03.2020 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No. 47/9HDB/2020
NAME OF THE COMPANY	Life Shine Medical Services Pvt Ltd
NAME OF THE PETITIONER(S)	A G S Management Services Pvt Ltd
NAME OF THE RESPONDENT(S)	Life Shine Medical Services Pvt Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Kritika Sharma	PCS	Kritika.5112@gmail.com 8179605924	

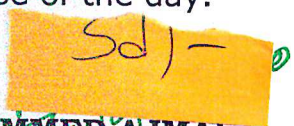
Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Nitin for KIRAN KUMAR REDDY	AI ✓	7032416375	

ORDER

Counsel for both the sides are present. Memo of settlement is filed. A Demand Draft for Rs.6,50,000/- (Rupees six lac and fifty thousand only) is handed over to the counsel for the petitioner towards full and final settlement of the matter. Orders during the course of the day.


**NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)**


**MOHAMMED AJMAL
MEMBER (JUDICIAL)**

karim

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

C.P (IB) No.47/9/ HDB/ 2020

Under section 9 of I&B Code, 2016 read with
Rule 6 of I&B (AAA) Rules, 2016

In the Matter of

M/s AGS Management Services Private Limited
Plot No.97, Survey No.48
Kavuri Hills
Guttala Begumpet, Jubilee Hills
Hyderabad – 500033.
Telangana.

.. Operational Creditor

AND

Life Shine Medical Services Private Limited
A-12, Electronic Complex
Beside Anupama Restaurant
Kusaiguda, ECIL Cross Roads
Hyderabad – 500062.
Telangana.

.. Corporate Debtor

Date of order : 12.03.2020

**Coram: HON'BLE JANAB MOHAMMED AJMAL, MEMBER (JUDICIAL)
and
HON'BLE SHRI NARENDER KUMAR BHOLA, MEMBER (TECHNICAL)**

Appearance:

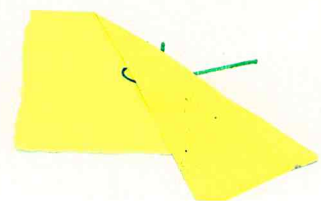
For the Applicant : Ms. Kritika Sharma, PCS.

For the Respondent : Mr. Nitin for Mr. Kiran Kumar Reddy, Advocate.

Per: HON'BLE JANAB MOHAMMED AJMAL, MEMBER (JUDICIAL)

Heard on : 12.03.2020.

M. A. J.
12/3/2020



ORDER

This is an application by Operational Creditor seeking initiation of the Corporate Insolvency Resolution Process of the respondent on the allegation of default in payment of an operational debt to the tune of Rs. 11,52,665/-. The Respondent appeared after notice and the parties settled the matter out of court.

2. The parties under their signature and the signature of their respective counsel filed a memo of withdrawal along with the copy of the memorandum of understanding dated 03.03.2020 intimating settlement of the debt. The counsel for respondent during hearing of the memo handed over a demand draft for Rs. 6,50,000/- towards full and final settlement of the operational debt to the counsel for the applicant.

3. Perused the memo. The Company petition is yet to be admitted. The Memo is taken on record. Therefore permission can be granted to the operational creditor to withdraw the petition under Rule 8 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

4. Permission is granted to withdraw the Petition. Hence ordered.

ORDER

The Company Petition be and the same is dismissed as withdrawn.

No costs.

NKB
12.3.2020

NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

Sd/-

MOHAMMED AJMAL
MEMBER (JUDICIAL)

karim